

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO. 180/2015  
CA NO.

CORAM:

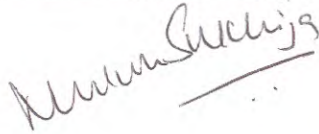
PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. S.K. Mohapatra  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017

NAME OF THE COMPANY Mamram Projects pvt ltd

SECTION OF THE COMPANIES ACT: 391(2)&394

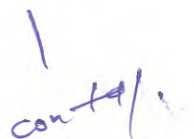
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MURESH SUKHISA	ADV	PETITIONER	
2.	Cherana Kandpal	Company Prosecutor	For OL, Delhi	cherana
3.	C.B. BALOONI	Company Prosecutor	FR. D(NR)	(NR)

ORDER

This is an application with the prayer for modification of the scheme Annexure-C. A copy of the paper book along with the application for modification has already been served on the Regional Director, Official Liquidator and the Registrar of Companies.

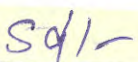
Learned company prosecutor for the Regional Director and the Official Liquidator states that reply shall be filed within two weeks with a copy in advance

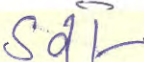




to the learned counsel for the petitioner. Rejoinder to the reply, if any, be filed within a week thereafter.

List on 10.07.2017.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(S.K. MOHAPATRA)  
MEMBER (TECHNICAL)

01.05.2017  
Vineet